

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

242. CP/73(MB)2022

CORAM:

MS. REETA KOHLI,
MEMBER (J)

MS. MADHU SINHA,
MEMBER (T)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON **07.09.2023**.

NAME OF THE PARTIES: SHIBHANI DATTA RAJA

V/s

SOLUTIONEYES CONSULTANCY SERVICES& CONSTRUCTIONS
PRIVATE LIMITED

SECTION : Sec. 58(3), Sec. 59, Sec. 241(1), Sec. 242(4) of the Companies
Act 2013

Presence:

Mr. Shyam Kapadia, Counsel for the Petitioner

Ms. Singh, Counsel for the Respondent No. 1

Mr. Nausher Kohli, Counsel for the Respondent No. 2

None appeared for the Respondent No. 4 and 6

ORDER

Counsel for the Respondent No. 1 and 2 seeks time to file reply

The Registry is directed to issue notice to the Respondent No. 4 and 6 intimating the next date of hearing.

In the meantime, the respondents may file their reply. They may do so before the next date.

The Petitioner submits that vide order dated 15.02.2023, the counsel for the Petitioner is directed to serve the Respondents in view of the same the affidavit of service is also been placed on record. On perusal of the affidavit shows only

Respondent No. 3 remains to be served because of insufficient address. In view thereof the prayer is made for substituted service. Let the Petitioner do the needful before the next date.

Adjourned to 13.10.2023.

Sd/-
MADHU SINHA
Member(Technical)

/P/

Sd/-
REETA KOHLI
Member(Judicial)